



2025:DHC:3161-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 4664/2025, CM APPL. 21570/2025 & CM APPL.
21571/2025

RAVINDER KUMARPetitioner

Through: Mr. Krishan Kumar Sharma,
Advocate

versus

UNION OF INDIA AND ORSRespondents

Through: Mr. Syed Abdul Haseeb, CGSC

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

JUDGMENT(ORAL)

30.04.2025

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C. HARI SHANKAR, J.

1. After some hearing, Mr. Sharma, learned counsel for the petitioner, is agreeable to a disposal of this writ petition with a direction to the respondents to treat the writ petition as a representation and take a decision thereon within two weeks.

2. We expect the decision to be reasoned and speaking.

3. The decision as and when taken, would be communicated forthwith to the petitioner. In case the petitioner continues to remain aggrieved, his rights in law should remain reserved.



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4. The writ petition is, accordingly, disposed of.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

APRIL 30, 2025/yg

Click here to check corrigendum, if any